

2. Messrs Hindustan Steelworks Construction Limited
 3. Messrs Vulcan Engineering
 4. Messrs McNally. Bharat Engineering Company
- (iv) *Plant Water Supply :*
1. Messrs Hindustan Steelworks Construction Limited
 2. Messrs Engineering Projects (India) Ltd.
- (v) *Hot Metal Ladle Repair shop :*
1. Messrs Tata Davy Limited
 2. Messrs Braithwaite & Company
 3. Messrs Simplex
 4. Messrs Mukund Iron & Steel Company
 5. Messrs Heavy Engineering Corporation Limited
 6. Messrs Hindustan Steelworks Construction Limited
 7. Messrs Birla Technical Services
 8. Messrs Modern India Construction Company
- (vi) *Repair Shop :*
1. Messrs Hindustan Steelworks Construction Limited
 2. Messrs Heavy Engineering Corporation Limited
- (vii) *Power Distribution :*
1. Messrs Hindustan Brown Boveri Limited
 2. Messrs Siemens India Limited
- (viii) *Production Planning & Control Computer :*
1. Messrs Computer Maintenance Corporation
 2. Messrs Hindustan Computer Limited
 3. Messrs Bharat Heavy Electricals Limited

4. Messrs Tata Consultancy Services

5. Messrs Spencers

(c) and (d) While the offers received for indigenous packages are competitive, those for the global packages exceed the cost estimates. These offers are under evaluation at present,

(e) The sanctioned estimates for the modernisation of Durgapur Steel Plant are Rs. 1357 crores based on IIIrd Quarter 1986 prices. The final estimates based on present prices will be known only after the tenders have been evaluated.

Physical and Yoga Education in Schools and Colleges

*465. SHRI CHHITUBHAI GAMIT :
SHRI RANJITSINGH GAEK-
WAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have received a demand from various quarters for making Physical and Yoga education compulsory in schools and colleges ;

(b) if so, when it is proposed to be implemented ;

(c) the details of the scheme drawn up in this regard ;

(d) whether any assistance is proposed to be given to States for the purpose ; and

(e) if not, the reasons therefor ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER) : (a) to (e) The National Policy on Education, 1986 recognises Sports and Physical Education as an integral part of learning process. For school stage National Council for Educational Research and Training has prepared curriculum frame-work according due importance to Physical Education. Further, the National Policy has underlined the importance of Yoga and has advocated its introduction in all schools.

Physical Education is already a part of the curriculum in schools. Facilities for sports and Physical Education are generally being already provided in Colleges.

A scheme for introduction of Yoga education in schools is under consideration of the government.

Legislation for Regularisation of Infant Milk Foods

*466 SHRIMATI PATEL RAMABEN
RAMJIBHAI MAVANI :
SHRI UTTAMBHAI H.
PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Government have received representations/suggestions from various quarters for a legislation for the regularisation of production supply and distribution of infant milk food and such other products ;

(b) if so, the details thereof ; and

(c) the action taken thereon ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER) : (a) Yes, Sir.

(b) Representations/suggestions received from various quarters regarding legislation for regulation of infant milk foods.

1. Prohibition of free or subsidized supplies of products within the scope of the International Code to maternity wards and hospitals.
2. The scope of the Code should also include complementary foods.
3. The manufacturers should not be allowed to produce any educational material on breast feeding.
4. The label on the container should have consumer caution against

over-dilution, its dangers of malnutrition and dangers of infection due to poor sterilization.

5. Authority to search permits should be given to recognized consumer organisations and women's groups as a part of Government's own consumer protection initiatives.
6. Promotion of pacifiers will promote bottle feeding. Since the Bill does not speak about pacifiers, it should be included and scope of the Bill should be enlarged.
7. Section 6 (1) (h) of the Bill may be changed as follows :

"the batch number and the date before which or the number of months from the date and year of manufacture within which infant milk food is to be consumed taking into account the climatic and storage conditions of the country."
8. Section 6 (2) (a) of the Bill requires that the container or label of the infant milk food cannot have the words "infant milk food" or any other words to that effect. This requirement is contrary to PFA Act and the Rules issued thereunder.
9. Section 11 (1) of the Bill : The standards of PFA and ISI are different and hence confusion may be created.
10. Administrative instructions should be issued to ensure smooth change-over to the requirements of the Bill, for the existing products.
11. Advertisements of infant milk foods may be regulated and not banned.
12. Distribution of branded baby foods as samples for health care systems etc. should be banned.